

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 42 OF 2018 &**  
**IA NO. 214 of 2018**

**Dated: 12<sup>TH</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Mr. Vikasmains  
Mr. Sandeep Rajpurohit

Counsel for the Respondent (s) : Ms. Parichita Choudhury  
Mr. Ashwin Ramanathan for  
Mr. Anand K. Ganesan for R-1  
  
Mr. Sriranga S.  
Mr. Sumana Naganand  
Mr. Balaji Srinivasan  
Ms. Pratiksha Mishra for R.2 to 4 & R.6

**ORDER**  
**IA NO. 863 of 2018**  
**(Appl. for Condonation of Delay in filing reply)**

The instant application being IA No.863 of 2018 filed by learned counsel appearing for the Respondent No.2 seeking condonation of delay in filing the reply. Learned counsel appearing for the Respondent No.2 submitted that the delay of 34 days in filing the Reply has been explained satisfactorily and sufficient cause has been shown in the applications. The same may kindly be accepted and delay in filing the reply may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Respondent No.2 , as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.2 and after careful perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

Rejoinder, if any, may be filed by the learned counsel appearing for the Appellant by 30.07.2018 after duly serving copy on the other side.

**Appeal No.42 of 2018 & IA No.214 of 2018**

List the matter for hearing on **02.08.2018**. In the meantime, interim order will continue till 05.08.2018.

**(S.D. Dubey)**  
**Technical Member**  
*bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**